

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 27 of 2021**

In the matter of:

**Anish Niranjan Nanavaty Resolution Professional
Reliance Communications Infrastructure Limited
Vs.**

....Appellant

Patrimoine Expo Private Limited & Ors.

....Respondents

Present:

Appellant: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Saurav Panda, Ms. Kriti Kalyani, Mr. Rishabh Jai Sani, Ms. Ankita Mandal, Advocates.

**Respondents: Mr. Simranjeet Singh, Ms. Rhea Dube, Ms. Neha Gupta, Advocates for R2.
Mr. Kumar Anurag Singh, Mr. Zain A Khan, Mr. Sumit Batra, Advocates for R1.
Ms. Anannya Ghosh, Advocate for R3.**

ORDER

(Through Virtual Mode)

05.02.2021: Learned counsel for Respondent Nos. 1 and 2 submits that reply on behalf of Respondent Nos.1 and 2 has been filed day before yesterday. Registry is directed to place the same on record.

Learned counsel for Respondent No.2 seeks and is granted extension of time by two weeks to file reply-affidavit. Rejoinder, if any, be filed within two weeks thereof. Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Contd/-.....

List the appeal 'for admission (after notice)' on 16th March, 2021 before Court No.2.

Interim directions to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g